

TION (SHRI Z.R. ANSARI) :
It has been decided to construct a new barrage at a site known as 75 metres downstream of III-A (2540 metres upstream of Tajewala) on the Yamuna in replacement of existing Tajewala Weir. In order to decide the design parameters of the barrage at this site, a High Powered Technical Board has been constituted which will make recommendations in this regard.

Ban on electricity and water connection in unauthorised Colonies

4457. DR. A.U. AZMI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government's attention has been drawn to the news-item captioned "unauthorised swellers plan agitation" appearing in the 'Indian Express' of 11 January 1982 highlighting withdrawal of notification banning sanction of electricity water connections in unauthorised colonies and threatening to gherao the Lt. Governor and others ;

(b) if so, reaction of the Government thereto ; and

(c) action taken with details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISMA NARAIN SINGH) : (a) Yes, Sir.

(b) and (c). The Delhi Administration has since issued revised instructions to provide that in case new construction is raised without obtaining the requisite statutory sanction of the building plan either from Delhi Development Authority or from the concerned local body i.e. Municipal Corporation of Delhi,

New Delhi Municipal Committee or the Delhi Cantonment Board, as the case may be, in that event, in respect of the new construction, request for grant of water and/or electric connections should not be entertained till valid sanction for such construction is produced. This restriction will not however apply in the case of resettlement colonies/Jhuggi Jhompri Colonies and village abadis within the Lal Dora where no building plans are required to be sanctioned. In the case of authorised colonies, however, it has been provided that no electric/water connections would be given to any new structures which is raised after 1st January, 1981.

Act banning purchase of land belonging to SC and ST in Assam

4458. SHRI R. R. BHOLE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) Whether it is a fact that the Presidential Act banning non-permanent residents from buying land which belongs to tribals, Scheduled Castes and Scheduled Tribes in Assam has been welcomed by the Assamese people ; and

(b) the steps Government propose to take to restore those land which have been bought or taken away in the immediate past from the persons by the foreigners who have infiltrated from Bangladesh or by non-tribals from neighbouring States.

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM) : (a) and (b). The Assam Land and Revenue Regulation, 1886 was amended by a President's Act (No. 2 of 1981) after consulting the Consultative Committee on Assam Legislation. Since the amendment was suggested by the State Government